

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00621/2021**

**Dated Wednesday the 14<sup>th</sup> day of July Two Thousand Twenty One**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. K. V. EAPEN, Member (A)**

**(Through Video Conferencing)**

S.Balakrishnan, S/o. Mr. R. D. Subramani,  
No. 160, Sogandy, Sunguvarchathram,  
Kancheepuram District 602106. ....Applicant

By Advocate M/s. P. Rajendran

Vs

The Director,  
Rajiv Gandhi National Institute of Youth Development (RGNIYD),  
Chennai-Bengaluru Road, Sriperumbudur (PO),  
Kancheepuram District, Tamil Nadu 602105. ....Respondent

By Advocate Mr. B. Balavijayan

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondent to take action on the representation of the applicant dated 28.10.2019 requesting for grant of Grade Pay of Rs. 4800/- in the pay band of Rs. 9300-34800 for the post of Programmer with effect from the date of his appointment and grant him all consequential benefits and render justice."

2. Heard counsel for the applicant. Mr. B. Balavijayan appears and takes notice for the respondents.
3. It is submitted that the applicant is working as Programmer at the respondent department. He was initially appointed on the said post on 23.02.2015 and his pay was fixed in the pay band 9300-34800 + GP 4200. His grievance is that the post of Programmer carries a Grade Pay of Rs. 4800/-. He has submitted a representation dt. 28.02.2020 regarding his grievance which is still pending for consideration.
4. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the pending representation in a time bound manner. Learned counsel for the respondents has no serious objection to the same.
5. In view of the limited relief sought and without going into the merits of the case, the respondent is directed to consider the representation dt. 28.02.2020

at Annexure A6 and pass a reasoned and speaking order on the basis of relevant rules and regulations within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

**(K. V. Eapen)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**14.07.2021**

SKSI